

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Srinagar)**

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**Subject:- Rationalization of registration work under the guidance of Inspector General of Registration, High Court of J&K Srinagar in exercise of powers under Section 69 of the J&K Registration Act.**

**ORDER**

**No:** 468

**Dated:** 23/7/2019

Principal District and Sessions Judge, (District Registrar) Srinagar is directed to withdraw adequate number of Civil and Criminal Cases from other Courts of Civil Judges/Judicial Magistrates Ist Class of Srinagar Headquarter and transfer/assign the same to the Court of City Judge Srinagar having due regard to the present pendency in the Courts of Civil Judges/Judicial Magistrates.

**By order.**

(Sanjay Dhar)  
Registrar General

**No:** 10424-31/9-S

**Dated:** 23/7/2019

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of her Lordship.
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, Administrative Judge for District Srinagar for information of his Lordship.
3. Registrar Vigilance, High Court of J&K Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
5. Registrar Judicial, High Court of J&K, Srinagar/Jammu  
.....for information.
6. Principal District and Sessions Judge, Srinagar  
.....for information and necessary action.
7. CPC e-Courts, High Court of J&K for information and for uploading the same on official website of the High Court of J&K.

Registrar General